

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 473
TO BE ANSWERED ON FEBRUARY 04, 2021**

**PUBLIC OBJECTIONIIONS REGARDING CENTRAL VISTA
REDEVELOPMENT PROJECT**

**NO. 473. ADV. DEAN KURIAKOSE:
SHRI MOHAMMED FAIZAL P.P.:
SHRI BALUBHAU ALIAS SURESH NARAYA DHANORKAR:
DR. AMAR SINGH:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the reasons for which the Delhi Development Authority (DDA) provided only two days' time to hear the public's objections to and suggestions on the changes in land use pattern in relation to the Central Vista Redevelopment Project?**
- (b) whether a review of the process of hearing the public objections to the changes in land use patterns will be undertaken; and**
- (c) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (c) Delhi Development Authority (DDA) has informed that the public notice inviting objections/suggestions for change in land use was issued on 21.12.2019 giving 30 days time. In response, 1,292 objections/suggestions were received. The Board of Enquiry and

Contd. 2/-

Hearing, set up by the DDA to hear the objections/suggestions from public conducted its proceedings on 6th and 7th February, 2020. The entire process has been conducted under the provisions of section 11-A of the Delhi Development Act, 1957 and there is no proposal to review it.
